

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 29

IA 1530/2021 IA 2792/2022 IN C.P.(IB)1387/MB/2017

CORAM:

SH. PRABHAT KUMAR

JUSTICE V.G. BISHT (Retd.)

HON'BLE MEMBER (TECHNICAL)

HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **02.04.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PVT LTD V/s RELIANCE
COMMUNICATIONS LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

ORDER

Adv. Gaurav Joshi a/w Mr. Rishabh Jaisani & Adv. Kriti Kalyani for the Resolution Professional i/b Shardul Amarchand Mangaldas I IA 1530/21 & 2792/22 present. Sr. Adv. Nikhil Sakhardande a/w Adv. Ashish Mehta a/w Adv. Aarya More i/b Ethos Legal Alliance for the DOT – Respondents present through VC.

IA 1530/2021

Ld. Counsel for the Applicant informs that the simple issue is about the statement of current dues definition given under Section 14. Ld. Counsel for the DOT informs that this may require lengthy arguments in case this matter be kept at fixed time, accordingly, list this matter on Board on **08.05.2024** at **2:30 P.M.**

IA 2792/2022

The Ld. Counsel informs that the Applicant seeks refund of some amount which is already been appropriated towards the past dues by the DOT. The Applicant is allowed to carry out the necessary amendment in the prayer clause. Further, the

Respondent shall be at liberty to object to those amendments in the final arguments.

List this matter on Board on **08.05.2024** at **2:30 P.M.**

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE V.G. BISHT
MEMBER (JUDICIAL)

Rehan Shaikh